

National Company Law Tribunal


Allahabad Bench

CP NO. 82/ALD/2017.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2017

NAME OF THE COMPANY: Maya Movies Pvt. Ltd. v/s Tricolor India Schauspiel Pvt. Ltd.

SECTION OF THE COMPANIES ACT: U/S 9 of I & B Code of 2016.

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	NISHANT MEHROTRA	Advocate		
2.				

CP No.(IB) 82/ALD/2017

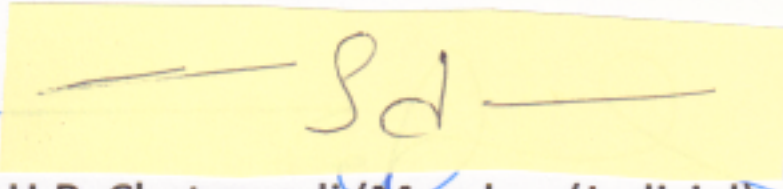
Sri Nishant Mehrotra, Advocate for the Financial Creditor. In the present matter as per the decision of the Hon'ble NCLAT, a formal notice is required to be issued to the Corporate Debtor. Hence, Registry is directed to issue a formal notice on behalf of this Tribunal.

Meanwhile, the counsel for the Operational Creditor is advised to serve a copy of the petition annexed, if it has not been served yet.

The Registry of this Tribunal further submitted its scrutiny report raising some objection on procedural defects which are to be removed. Therefore, a formal notice under section 9(5) of the I & B Code is being issued to the Corporate applicant for taking necessary action within stipulated time.

The matter be listed on 4th August.

Date – 20.07.2017


Shri H.P. Chaturvedi (Member (Judicial))